

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEETAPPLICATION NO 68 OF 2003

Applicant (s)

Respondent (s)

Advocate for
Applicant (s)Advocate for
Respondents (s)

Notes Of the Registry

Orders Of The Tribunal

O.A. No. 68/2003Date of order: 22.11.2004

Mr. P. Bohra, counsel for the applicant.
Mr. Manoj Bhandari, counsel for respondent Nos. 1 to 4.
Mr. S.K. Malik, counsel for respondent No. 5.

Heard:

Since the matter is pending before the Hon'ble Apex Court for the validity of the 85th amendment in the Constitution and this controversy cannot be decided unless the matter is decided by the Hon'ble Apex Court, the matter is directed to be consigned to the record room and may be revived, if so required, after disposal of the said controversy, by filing an application at the instance of either of the parties.


(G. R. PATWARDHAN)
ADM. MEMBER


(KULDIP SINGH)
VICE CHAIRMAN

Received copy by
Sushil K. Singh
behalf of
Manoj Bhandari
30/11/04

21/12/04
G.M.
(DAYA RAM)

Part II and III destroyed
in my presence on 31/10/2013
under the supervision of
section officer (I) as per
order dated 18/10/2013

J. H. G.
Section officer (Record) 31.10.2013